

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.360/TD/2026

Subject : Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and related matters) Regulations, 2020 for grant of an Inter-State Trading Licence.

Petitioner : Telangana Power Generation Corporation Limited (TPGCL)

Date of Hearing : **18.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri G. Veera Mahender, TPGCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the grant of Category IV inter-State Trading Licence as per the Trading Licence Regulations, 2020 and that the Petitioner has already furnished all requisite details in this regard.

2. After hearing the representative of the Petitioner, the Commission admitted the Petition and further directed the Petitioner to furnish, on an affidavit, within two weeks, an Auditor-certified Special Balance Sheet as on any date falling within 30 days immediately preceding the date of filing the application in terms of Regulation 6 (1) of the Trading Licence Regulations, 2020:

3. The Petition will be listed for hearing on **15.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)